

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **17.04.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : Kalpesh Ramesh Chandra Patel  
Vs  
Indian Institute of Logistics Pvt Ltd

**MAIN PETITION NUMBER** : CP/1261/2019

**(IA/MA) APPLICATION NUMBERS**

IA(CA)/27(CHE)/2024; Com.Appl/33/che/21

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**ORDER**

Present: Ld. Counsel Shri. A M Sridharan for the Petitioner.

Ld. Counsel Shri. Ashlin Christo for Respondent No. 2.

Ld. Counsel Ms. Vaitheeswari for Respondent No. 6.

Ld. Counsel Shri. Balakrishnan for Respondent No. 8

Respondent No. 1 is company.

Respondents No. 4, 5 and 9 are already set as ex-parte.

Other Respondents have not filed their Reply despite service.

Ld. Counsel for the Respondents seek and are granted two weeks time to file Reply / Counter for the application for the amendment of the main CP/1261/2019.

Rejoinder if any, be filed within two weeks there after.

List this application along with the main CP on **19.06.2024**.

**Sd/-**

**(VENKATARAMAN SUBRAMANIAM)**  
MEMBER (TECHNICAL)

MG

**Sd/-**

**(SANJIV JAIN)**  
MEMBER (JUDICIAL)